

### फादर फेरर का पुनः भारत आना

\* 372 श्री मान सिंह वर्मा :

श्री जगतदम्बी प्रसाद यादव :

श्री एन० के० शेजवलकर :

क्या गृह-कार्य मंत्री 20 नवम्बर, 1968 को राज्य सभा में नागरिक प्रश्न संख्या 77 के दिए गए उत्तर का देखेंगे और यह बताने की कृपा करेंगे कि फादर फेरर को देश में निकालने तथा उन्हें पुनः भारत में वापस आने की अनुमति देने के क्या कारण हैं ?

†[RETURN OF FATHER FERRER TO INDIA

\*372 SHRI MAN SINGH VARMA

SHRI J. P. YADAV

SHRI N. K. SHEJWALKAR

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 77 given in Rajya Sabha on the 20th November 1968 and state the reasons for the expulsion of Father Ferrer from the country and then granting him permission to return to India?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : फादर फेरर को भारत से निकालना नहीं किया गया। आन्ध्र प्रदेश में हारों करने के लिये उन्हें वीसा दिया गया क्योंकि सरकार उनके वापस आकर किसी राज्य में, जहाँ वे स्वीकार्य हो, कार्य करने की अनुमति देने को अप्रतिजनक नहीं समझती थी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Father Ferrer was not expelled from India. A visa for him for work in Andhra Pradesh has been granted since Government saw no objection to his being allowed to come back to work in any State where he would be acceptable.]

†[ ] English translation

### ASSAULT ON SUPERINTENDING ENGINEER IN INDRAPRASTHA BHAWAN

373 SHRI B. N. MANDAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the case of the Superintending Engineer Shri S. C. Kapoor who was very badly assaulted and insulted in the Indraprastha Bhawan on the 19th September, 1968 while he was actually engaged in his official duty,

(b) whether Government enquired about the severity of his injuries from the Wilkinsons Hospital authorities where he had to remain under treatment for a number of days, and

(c) whether Government have tried to know the names of persons who inflicted injuries on his person and if so what steps have been taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) Yes, Sir

(c) The Lieutenant-Governor Delhi had instructed the Deputy Commissioner, Delhi to inquire into and report on the happenings in and around the Indraprastha Bhawan on September 19, 1968. He has reported that it has not been possible to fix the identity of individual policemen who indulged in unprovoked beating of innocent persons in the 'Y' building.

### COURT PROCEEDINGS IN STATE LANGUAGE

\* 374 SHRI THILAI VILLALAN : Will the Minister of HOME AFFAIRS be pleased to state whether there is any proposal under Government's consideration to bring forward any Central legislation to enable the various High Courts to use any language used for any official purposes of the State concerned in their proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Under Article 338(2) of the Constitution read with Section 7 of the Official Languages Act, 1963, the Governor of a State may, with the previous consent of the President, authorise the use of Hindi or the Official Language of the State in proceedings before the High Court of that State. Section 7 of the Official Languages Act, 1963 has not so far been brought into force.